

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.478/95

Monday this the 17th day of April, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. N.Viswanathan,
Head Constable Police Station,
Minicoy.
2. K.R.Venkatachalam,
Lecturer in Physics,
J.N.College, Kavaratti.
3. N.P.Narayanan Nambisan,
Retired Primary School Headmaster,
Andrott, Upasana, Mezagin, Manjeri, Malapuram Dist.
4. T.A.Mathai,
Retired Graduate Assistant Directorate of
Education, Kavaratti, Thalavani House,
27/297 Puthiyara P.O., Calicut-4.
5. M.P.Balakrishna Marar,
Retired Tahsildar,
Kavaratti.
(Saket P.O. Aliyar 673 309, Kozhikode Dist.)

Applicants

(By Advocate Mr.M.R.Rajendran Nair)

vs.

1. Union of India represented by Secretary to
Government, Ministry of Home Affairs,
Secretariat, New Delhi.
2. The Administrator, Union Territory of
Lakshadweep, Kavaratti. .. Respondents

(By Advocate Mr.M.V.S.Namboodiri)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants claim Island Special Pay and Compensatory allowance on the strength of a declaratory judgment in O.A.580/93. Standing Counsel does not dispute about the applicability of the said judgment to the case on hand. According to him, there is a possibility of the Supreme Court taking a different view. But that would be no justification not to grant the relief which is admissible

as matters now stand. There is also no order of stay by the Supreme Court. The amounts due will be paid to applicants within three months of today on condition that they execute a bond to reimburse the amount to respondents in the event of the Supreme Court differing from the view taken in O.A.580/93.

2. Original Application is disposed of as aforesaid. No costs.

Dated the 17th April, 1995.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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